

Central Administrative Tribunal
Principal Bench, N. Delhi

...

(2)

D.R. No. 137/95

New Delhi, this the 24th of January, 1995.

HON'BLE SHRI J.P.SHARMA, MEMBER (J)
HON'BLE SHRI S.R.RODGE, MEMBER (A)

1. Omkar s/o Shri Nepal Singh,
R/o Village Jevri,
P.O. Rajban,
Distt. Meerut (U.P.).
2. Hridya Ram s/o Shri Nepal Singh,
R/O village Jevri,
P.O. Rajban,
Distt. Meerut (U.P.).
3. Sanjeev Kumar s/o Shri Ram Prakash,
R/o 464 New Gobind Pur,
Khander Khera (Meerut Cantt.).
4. Dharmender Kumar s/o Sh. Ram Chander,
r/o G.P.O. Compound,
Meerut.
5. Satyendra Vir Singh s/o
Shri Jai Ram Singh,
5/1, P&T Colony,
Nawana Road, Meerut.
6. Satyender Pal s/o Shri Ram Pal Singh
r/o 372/5, New Gobind Pur,
Khander Khera,
Meerut Cantt.

Applicants.

(By Ms Bharti Sharma, Advocate).

Versus

Union of India through

1. Secretary,
Ministry of communication,
Department of Telecommunications,
Sanchay Bhawan,
New Delhi.

Contd...2.

J

2. Divisional Engineer Telephone,
Office of T.D.M.,
Meerut (U.P.). (3)

3. Accounts Officer,
Telephone Revenue Accounts,
Office of T.D.M.,
Meerut (U.P.).

4. Assistant Engineer,
RLU Max I
Lal Kurti Exchange,
Meerut.

5. U.D.O. Phones Ist
Max I
Lal Kurti Exchange,
Meerut. Respondents.
(By none).

JUDGEMENT (ORAL)

HON'BLE SHRI J.P. SHARMA, MEMBER (J).

Applicants have filed this application harbouring the apprehension that though they are still working with the respondents i.e. Divisional Engineer Telephone, Meerut (U.P.) their services may be dispensed with at any time without giving the benefit of the scheme circulated by Ministry of Tele-communication i.e. Casual Labourers (Grant of Temporary Status and Regularisation) Scheme, 1989. The scheme lays down certain guidelines to grant the temporary status and thereafter giving regularisation if any group-'D' post is available to those casual labourers who have worked for a period of 240 days in a calendar year.

2. We heard Ms Bharti Sharma proxy for Mrs. Rani Chhabra counsel for the applicant. She argued the matter that the respondents have already terminated the services of other employees and are also using/adopting the policy of hire &

(A)

fire, terminating or ceasing from the service without any written order. Since the applicants are said to be still in service, we do not entertain this application at this stage and dispose of with a direction that the applicants should make a representation to the respondents and thereafter, if any grievance survives to them to assail, they are at liberty of judicial review by filing a fresh application on the same cause of action, if so ^{premature and} advised. The application is disposed of accordingly. No order as to costs.

Abdul
(S.R. ADIGE)
MEMBER (H)

Tomar
(J.P. SH. AMIN)
MEMBER (J)

nka